

THE PREVENTION OF CORRUPTION (AMENDMENT) BILL, 2013 – Contd.*

MR. DEPUTY CHAIRMAN: Now, the Prevention of Corruption (Amendment) Bill, 2013.

श्री मुख्तार अब्बास नकवी : सर, इस बिल पर ऑलरेडी डिस्कशन शुरू हो चुका है।

MR. DEPUTY CHAIRMAN: Now, the position of the Prevention of Corruption (Amendment) Bill, 2013 ...(Interruptions)...

SHRI MADHUSUDAN MISTRY: Sir, if I am not wrong, I think the motion has been moved to send this Bill to the Select Committee. That is what I read.

MR. DEPUTY CHAIRMAN: Mistryji, we have already taken up consideration of this Bill and it is already under consideration.

SHRI MADHUSUDAN MISTRY: But, Sir, I think eight or nine Members have given a notice just to send it to the Select Committee.

MR. DEPUTY CHAIRMAN: Okay; let it come. Then I will deal with that. ...(Interruptions)... Anyway, you have not moved the motion. You have not given any amendment. ...(Interruptions)... Sit down. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY: Sir, Members of my party have given it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no; amendment is for individual, not for party. ...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, that is the Whistle Blowers (Amendment) Bill.

SHRI MADHUSUDAN MISTRY: Sir, it is going to the Select Committee ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am telling you, those who want to move that motion, they can raise it. You need not raise it. That is all what I am saying.

Now, the total time for this Bill is three hours. Already, 58 minutes are over and the balance time is two hours. The other day, Congress has spoken, BJP has spoken, SP has spoken and Mr. K. C. Tyagi from JD(U) started his speech. Now, the balance time is two hours. That means, within these two hours, we will have to finish this Bill. Accordingly, those who speak should restrict their speech within the allotted time. That is all what I have to say. Mr. K. C. Tyagi's speech was over, I think. So, the next speaker is Shri Vivek Gupta. Your time is seven minutes. Within seven minutes, you have to finish.

*Further discussion continued from 06.08.2015.

SHRI VIVEK GUPTA (West Bengal): I will try my best, Sir.

Sir, corruption is probably one of those words that are most commonly understood by the Indian people. However, Sir, before we start talking about corruption, we must understand that there are two different types of corruption. One is, when a senior citizen, who is not getting his pension, is forced to resort to corruption to start getting his pension, or when people don't get their ration or basic facilities and amenities and they have to resort to corruption. One is that sort of corruption wherein we, as a united country, have failed to provide our people some basic common necessities and that is why they have to resort to corruption. The other is, Sir, when someone in position of power or influence uses his position to give some benefit which is not due to some group of people. It is that corruption that we should tackle and come very hard on it. Sir, but we should first look at the basic root of corruption. One of the basic roots of corruption is black money. It is no secret that black money has its origins in election funding. Herein comes my Party Supremo and popular leader hon. Mamta Banerjee. She was the first one to talk about electoral reforms when she said in the election manifesto of Trinamool Congress 'that we believe in massive comprehensive electoral reforms drawing on international best practices so that the corrupt and the criminals do not become people's representatives'. We also believe that to reach this goal of corruption-free politics, the time has come for the nation to adopt Government funding of elections, which is already functioning in many nations of the world, including UK, Germany, France etc.

Sir, this Bill has several defects. I am just lining a few one of them so that, through you, I can draw the attention of the hon. Minister, who, if he so wishes, can correct them.

Sir, all relatives of the person have been left out. This is a very important omission. 'Family and friends', one of the most important forms of corruption, has been left out completely. They have not been included in this Bill. It is not in the definition. If I do not want to be corrupt directly, I can always ask to take the money or graft in terms of my wife, my father, my family or my friend. That has been left, Sir, completely.

Sir, we have witnessed in the past that people, who are sitting in eminent positions, have asked the money to be given to their favourite charities or to the companies they own. That also has been left out in the basic definition of the Act. So, if I do not want to receive the money directly – Sir, I would not like to take a name – but a previous Election Commissioner got money from a political party into his favourite charity. After that, what happened, the world knows.

Lobbying is a dirty word or a good word, I do not know. But lobbying activities

are not at all covered. It is an open fact and an open secret that lobbying takes place in India, both at public policy and at political levels. However, it happens in a hush-hush manner and in the name of funding and in the name of NGOs. But that is also one very effective tool used by people for corruption that lobbying is also not included in this Bill.

Recently, a magazine featured an article on how public servants are regularly getting free tickets in airlines and upgrades in airlines. Most of these public officials belong to the Ministry of Civil Aviation. Now, Sir, it is an open understanding that it is a *quid pro quo*. Even this is not included. The definition of 'corruption' is only when I receive something but it could also be when I receive upgrades, hotel vouchers. Sir, to the extent there is a Supreme Court case going on where a major corporate has said that 'whenever a politician writes a recommendation letter, we give them jobs'. Now, whether there is a *quid pro quo* involved or not, that they did not spell out. But these possibilities, these definitions have not been included in the Act.

Sir, I would not like to repeat but just reiterate that the post-retirement postings of all people do influence these people to take their decisions.

Sir, this Bill has severely diluted the procedure to prosecute public officials. The requirement of 'intentional enrichment' and the onus of the proof on the prosecution will make it much more harder for advocates of anti-corruption. The prosecution will need to prove the possession of unexplained assets as well as the intention to enrich oneself. It will be difficult to prove the intention to amass wealth and could allow so many to escape the law.

In the previous Bill, at least, collusive bribery, where both parties benefit, and coercive bribery had a differentiation. Sir, through you, I would like to draw the attention of the hon. Minister that coercive bribery has been left out, where a citizen is compelled to give a bribe – this is the one I referred to in my earlier speech where the citizen is forced to pay the bribe.

Towards the end of my speech I would like to give a few quotes by hon. Mamta Banerjee. 'Black money leads to money power; money power lead to muscle power. Muscle power and money power together is a toxic combination in a parliamentary democracy.' 'I have referred 14 cases to the central agency but it did not take up those.' The Supreme Court has referred to the CBI as "a caged parrot" and "its master's voice."

Sir, if a body like the Supreme Court says this that means there is something. हमारी हिन्दी में एक कहावत है कि बिना आग के धुआँ नहीं होता है।

Sir, what we would suggest as a party is this. Make the CBI more powerful, more transparent and independent of its political masters.

MR. DEPUTY CHAIRMAN: Just take one minute more.

SHRI VIVEK GUPTA: Just one second. I am finishing it.

MR. DEPUTY CHAIRMAN: I told you that you had only seven minutes.

SHRI VIVEK GUPTA: I am finishing, Sir. It is the last line.

MR. DEPUTY CHAIRMAN: Now conclude. That's all.

SHRI VIVEK GUPTA: I have just two points. I am just finishing.

MR. DEPUTY CHAIRMAN: Only one minute.

SHRI VIVEK GUPTA: Our last suggestion is this. We want to expand the definition of offences of bribery and compulsory disclosure by companies on expenditure incurred on bribery. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. I would say that all your points were very important points.

श्री नरेश अग्रवाल (उत्तर प्रदेश) : सर, मेरा एक point of order है।

श्रीमन्, आज सदन में स्थाई कमिटी की लोकपाल की जो रिपोर्ट पेश हुई, उसमें लोकपाल के तमाम अधिकार दिए हुए हैं। माननीय मंत्री जी जो बिल लाए हैं, इस बिल में ये जो अमेंडमेंट्स लाना चाहते हैं, माननीय सर्वोच्च न्यायालय ने उन अमेंडमेंट्स में दिए गए अधिकार सरकार से वैसे ही हटा कर लोकपाल को दे दिए हैं। मंत्री जी खुद ही बिल में तमाम अमेंडमेंट्स लाए हैं। उस दिन, जब मैं बोल रहा था, तब भी मैंने इस बात को कहा था कि आपने ज्वाइंट सेक्रेटरी रैंक तक के अधिकारियों के लिए परमिशन की बात की। उसके नीचे के अधिकारियों के लिए परमिशन की बात आई, तो आप agree कर गए। सुप्रीम कोर्ट ने इस पर यह कह दिया कि यह लोकपाल तय करेगा। श्रीमन्, जब सब लोकपाल ही तय करेगा, तो फिर हम सब जो यह बिल पास करा रहे हैं, इस बिल का औचित्य क्या रह गया? मैं माननीय मंत्री जी से कहूँगा कि आप इसको सेलेक्ट कमिटी में भेज दीजिए, आप क्यों समय बरबाद कर रहे हैं, क्योंकि जब हमारा कोई अधिकार ही नहीं है, सब लोकपाल का अधिकार है? वस्तुतः मैं लोकपाल से सहमत नहीं हूँ, हमारा दल भी इससे सहमत नहीं है, क्योंकि लोकपाल से एक parallel व्यवस्था खड़ी हो जाएगी। मैं चाहता हूँ कि आप इस पर अपनी स्थिति बता दें, तो ज्यादा अच्छा रहेगा।

MR. DEPUTY CHAIRMAN: You have made your point.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Mr. Deputy Chairman,

it is true that there was litigation on this issue. The earlier provision provided for permission to be granted for the level of Joint Secretary and above. Following the litigation, it was the opinion of the court that there should not be any discrimination. The Government also conceded and said that it would go by that. But in totality, considering the background of the Lokpal Act, which is coming in, as pointed out by hon. Member Naresh Agrawalji, it is true that the permission therein vests with the Lokpal. Now it is for the Members to decide. There is room to take a call on how much to let out and how much to keep this side. The Government does not wish to impose its authority. Nor does it want to appear to be shirking from anything going out of the purview of the Lokpal. If the Members believe that this requires to be reconsidered or sent to a Select Committee, we have an open mind on it. Of course, this is a grey area. I do agree that this is a grey area because we don't wish to appear to be shirking from letting out our authority to the Lokpal. But let us see what the consensus of the Members across the parties is.

श्री नरेश अग्रवाल : इसका मतलब यह है कि मंत्री जी खुद सेलेक्ट कमिटी के लिए agree कर रहे हैं, तो माननीय संसदीय कार्य राज्य मंत्री जी, आप इस पर एक प्रस्ताव ले आइए।

SHRI ASHWANI KUMAR (Punjab): Sir, I have a point of order. Even if we decide to refer the matter to a Select Committee or to any other Committee to revisit some of the provisions of the Bill, it is only fair that there is a full debate in this House, so that the Minister knows what the real issues which need to be reconsidered are. It is quite clear to me that the balance between the objectives of curbing corruption in high places and the need to ensure certain protections to people wrongly charged is missing in the Bill. The synthesis needs to be recrafted and it would serve the purposes of reference to the Bill to another Committee if the House is heard. ...(Interruptions)...

श्री नरेश अग्रवाल : इस पर चर्चा तो होनी ही है। ...(व्यवधान)... मैं यह कब कह रहा हूँ कि इस पर चर्चा न हो?

MR. DEPUTY CHAIRMAN: Let me hear the Government.

श्री मुख्तार अब्बास नकवी : ऑनरेबल अश्विनी कुमार जी, मधुसूदन मिस्त्री जी और नरेश अग्रवाल जी ने जो बात कही, देखिए, अगर सेलेक्ट कमिटी के ऊपर सदन की सहमति है और हाउस का ऐसा विचार है, तो हमें लगता है कि फिर इस पूरे के पूरे बिल पर बाद में यहां पर चर्चा हो, जब सेलेक्ट कमिटी की रिपोर्ट आ जाए। हम पहले इस पर चर्चा करें, बाद में हम फिर इसे सेलेक्ट कमिटी को भेजें, फिर सेलेक्ट कमिटी यहां अपनी रिपोर्ट submit करे और उसके द्वारा रिपोर्ट submit करने के बाद फिर discussion हो, तो यह ठीक नहीं होगा। अगर इसे सेलेक्ट कमिटी को भेजने पर विचार हो रहा है, तो ...(व्यवधान)...

SHRI DEREK O'BRIEN: The sense is somewhere between what Mr. Ashwani Kumar said, that is, rather than having a discussion now, the sense of the House seems to be to send this to a Select Committee. So, why doesn't? We will not bring forward the proposal. Let the Government bring forward a proposal to send this to a Select Committee and put the names together. ...*(Interruptions)*... We are all agreeing, but no discussion now. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, हम सब लोग एग्री कर रहे हैं। जयराम रमेश जी भी कह रहे हैं। ...*(व्यवधान)*... प्रस्ताव तो गवर्नमेंट से आएगा।

DR. JITENDRA SINGH: Mr. Deputy Chairman, Sir, what has happened is, in the course of the discussion which has taken place a day before and now, the focus has shifted to a larger issue – Lokpal *vis-à-vis* Government authority. For that, we believe that we should also have the sentiment of the House in mind. If I say so, it might be taken otherwise. So, if the sense of the House believes that we must draw a line where the Lokpal's authority ends and the Government's begin, we can send it to a Select Committee. ...*(Interruptions)*...

SHRI MADHUSUDAN MISTRY: Sir, the Select Committee will go into all these details. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, पूरे हाउस का यह विचार है, खाली आपकी तरफ से प्रस्ताव वाली बात नहीं है। इसे ऐसे ले लीजिए कि आपकी तरफ से प्रस्ताव आएगा, तो इसका अर्थ दूसरा हो जाएगा। हम चाहते हैं कि सेलेक्ट कमेटी की रिपोर्ट आए, तब बात हो। ...*(व्यवधान)*...

श्री मुख्तार अब्बास नकवी : सर, सेंस ऑफ दि हाउस ले लीजिए।

MR. DEPUTY CHAIRMAN: I have heard all. With regard to sending it to a Select Committee, I think there is already consensus between this side and that side. The Government also expressed its willingness. The only point is what Mr. Ashwani Kumar said whether it can be sent to a Select Committee after some discussion here. That is the only point to be decided.

श्री नरेश अग्रवाल: सेलेक्ट कमेटी की रिपोर्ट के बाद तो डिस्कशन होगा। ...*(व्यवधान)*... फिर समय क्यों बर्बाद हो? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: That's correct.

SHRI ASHWANI KUMAR: Sir, I have absolutely no objection. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is a valid point because in the Select Committee, there will be detailed analysis and study. After that, the Report will come and then we can have a detailed discussion. ...*(Interruptions)*...

SHRI MADHUSUDAN MISTRY: Sir, I was in the Select Committee. Everybody was called for giving evidence. ...*(Interruptions)*...

SHRI ASHWANI KUMAR: Sir, I have a brief submission. I just want to say that in the last few years, we have seen this nation being converted into a police State. We have also seen corruption escalating. We need to bring into sharp focus the twin objectives of cleansing our public life and also, at the same time, ensuring the people's right to reputation and that their dignity is not compromised by allegations based whereupon the prosecutorial processes of the State are set in motion. Whether it is the Lokpal or the Magistrate, the fact is that the Select Committee must examine the Bill threadbare with a view to reinforce it.

MR. DEPUTY CHAIRMAN: Yes. That is why, we are sending it to a Select Committee. Agreed. According to him, much deeper consideration is needed. So, we are sending it to a Select Committee. That is the consensus. In that case, I am deferring the discussion now for an hour or so. After that, the Government should move a Motion to send it to a Select Committee with names of the Members of the Select Committee after due consultation with the political parties.

SHRI MUKHTAR ABBAS NAQVI: Okay, Sir.

MR. DEPUTY CHAIRMAN: I think I can give you time until the other discussion is over. We will start the Short Duration Discussion now. *...(Interruptions)...* They will do that. *...(Interruptions)...* Next Bill is Whistle Blowers Bill. How much time is allotted for that? *...(Interruptions)...*

MS. ANU AGA (Nominated): Sir, I have an independent view as a nominated Member and I would like to stress that. I want to say that while we all want to stop all forms of corruption at all levels, can we give focus to corruption that erodes the fabric of our society? They are making every effort to bring back black money from abroad. What about huge amounts of black money that is generated within our country.

MR. DEPUTY CHAIRMAN: You can discuss about it when the discussion takes place. There is no scope for this now.

MS. ANU AGA: If we are serious about curbing corruption, is it ever possible without all political parties not coming under the RTI? This is an important point for me. At least as far as prevention..

MR. DEPUTY CHAIRMAN: Madam, you will be given time at that time when we take up a discussion on the Bill. Now, I have deferred it.

MS. ANU AGA: When will that be?

MR. DEPUTY CHAIRMAN: That will be after the Select Committee submits its report. You will get a chance. What you have said is a valid point. I appreciate and agree with you. But when the Select Committee submits its report, then, we will have an opportunity to discuss it. You will be given the time.

MS. ANU AGA: But I would like the Select Committee to talk about.

MR. DEPUTY CHAIRMAN: You can go before the Select Committee and say all these things. You can. You will be given the time. You only have to approach the Select Committee.

Now, I am taking the Whistle Blowers Protection (Amendment) Bill, 2015.

श्री नरेश अग्रवाल : श्रीमन्, आज के लिए सिर्फ दो बिल ही तय हुए थे।

MR. DEPUTY CHAIRMAN: It was also decided.

श्री नरेश अग्रवाल : सर, अगले बिल के लिए हम लोगों ने तैयारी ही नहीं की है, तो आज आप उसको कैसे ले सकते हैं? हम उस पर तैयारी करके नहीं आए हैं।

श्री उपसभापति : नरेश जी, आप सुनिए। It was also decided in the morning that we will start the Short Duration Discussion on Nepal at 4.00 p.m. That was the decision.

श्री नरेश अग्रवाल : तो आप हाउस को सस्पेंड कर दीजिए, 4.00 बजे फिर से हाउस शुरू हो जाएगा।

MR. DEPUTY CHAIRMAN: Why do you want to waste time?

श्री नरेश अग्रवाल : हम लोगों ने इस बिल पर तैयारी ही नहीं की है। हम लोगों ने विसल ब्लोअर बिल के लिए कोई तैयारी नहीं की है। आज के लिए आपने दो ही बिल तय किए थे, इसलिए हमने वही देखे थे।

SHRI JAIRAM RAMESH (Andhra Pradesh): A very major dilution is being contemplated in the Whistle Blowers Protection (Amendment) Bill. Please do not rush through the discussion. Please do not rush it. Major changes that are sought to be introduced, require a serious debate.

श्री नरेश अग्रवाल : तो आप इसको कल से करवा दीजिए।

MR. DEPUTY CHAIRMAN: I have received only one name, and that Member is also not here. Mr. Naqvi, I have received only one name, Mr. Anil Desai to participate in the discussion. He is not here also.

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): What I am suggesting

is that as far as these two Bills — the Prevention of Corruption (Amendment) Bill and the Whistle Blowers Protection (Amendment) Bill are concerned, the entire country is watching us. We should not be seen as if we are trying to prolong it or postpone it. I only request the Members to keep that in mind. There is no hurry. I do understand that it requires a thorough study. Let the discussion start and continue tomorrow also. Let the Members participate and discuss it.

श्री नरेश अग्रवाल : वेंकैया जी जो बात कह रहे हैं, हम लोगों का यह मकसद नहीं है कि बिल न आए, लेकिन वेंकैया जी, तय यह हुआ था कि इस पर आज डिस्कशन नहीं होगा, इसलिए हम लोगों ने इस पर कोई तैयारी नहीं की है। आप इस तरह जल्दी में बिल मत लाइए। बिल को बहुत जल्दी में लाने की जरूरत नहीं है। लोकपाल बिल को भी आप बहुत जल्दी में लाना चाहते हैं, लेकिन हम चाहते हैं कि आप इसमें बहुत जल्दी मत कीजिए। इन बिलों को बड़ा सोच-समझकर पास होने दीजिए। इस पर आज कोई बोलने वाला भी नहीं है, इसके लिए किसी ने अपना नाम नहीं दिया है, इसलिए इसको आप कल से ले लीजिएगा। कल तक हम लोग भी तैयारी कर लेंगे।

श्री एम. वेंकैया नायडु : हम लोग इसे जल्दबाजी में नहीं लाना चाहते हैं और आप लोग भी जल्दबाजी में नहीं हैं।

श्री नरेश अग्रवाल : आप यह जिम्मेदारी अपोजिशन पर डाल रहे हैं।

SHRI M. VENKAIAH NAIDU: Nareshji the Business Advisory Committee (BAC) has gone through this. The BAC in its collective wisdom has allotted time. I am not for the sake of argument arguing with anybody. I am only reminding the House about the general perception among the people that on these issues we are not showing that much interest as expected from the people. Keeping that in mind what I am suggesting is, let the debate start, and in the last one week or 1 ½ week, hon. Deputy Chairman, Sir, we are not able to pass any Bill also.

MR. DEPUTY CHAIRMAN: Today we have passed one Bill.

श्री नरेश अग्रवाल : एक बिल पास हो चुका है।

SHRI M. VENKAIAH NAIDU: Keeping that in mind, let the discussion start, and take up further tomorrow. There is no problem on that account. We have already agreed to send one Bill to the Select Committee. You have suggested to send the Prevention of Corruption Bill to the Select Committee, and the Government have also accepted. We will come with names by today evening or tomorrow morning.

MR. DEPUTY CHAIRMAN: Today itself you send.

SHRI M. VENKAIAH NAIDU: Today evening you can move that motion also.

MR. DEPUTY CHAIRMAN: Now, Naresh ji, let me say something. नरेश जी, आप सुनिए। The problem is only this. Already in the morning, it was agreed to in a

[Mr. Deputy Chairman]

formal meeting that we will start the Nepal discussion at 4.00 p.m. And, therefore, we have decided that we will discuss Bills up to 4.00 p.m. So, according to the discussion, one-and-a-half hours are left. For this Bill, which you are referring, the Whistle Blowers Bill, three hours have been allotted. Today, we can discuss for one-and-a-half hours and then postpone the rest of the discussion of one-and-a-half hours for tomorrow so that if you are not prepared, you can speak tomorrow. Now, let me say. ...*(Interruptions)*... But those who are ready to speak let them speak today. What is wrong in that?

श्री नरेश अग्रवाल: सर, आप खुद ही कह रहे हैं कि मेरे पास एक ही नाम आया है।

श्री उपसभापति: नहीं, नहीं, और नाम आयेंगे।

श्री नरेश अग्रवाल: सर, एक ही नाम आया है।

श्री उपसभापति: उस समय एक नाम ही था।

श्री नरेश अग्रवाल: आप खुद ही कह रहे थे कि एक ही नाम आया है और वे अभी प्रेजेंट भी नहीं हैं। ...*(व्यवधान)*... तो मेम्बर कितने सीरियस हैं?...*(व्यवधान)*...

श्री उपसभापति: अभी बाकी नाम आयेंगे।

श्री नरेश अग्रवाल: तो मेम्बर कितने सीरियस हैं, इसी से समझ लीजिए। ...*(व्यवधान)*...

श्री उपसभापति: मुझे उम्मीद है कि ज्यादा नाम आयेंगे। ...*(व्यवधान)*...

श्री नरेश अग्रवाल: सर, लेकिन कोई नहीं आया। तो इसका मतलब आप समझ लीजिए। मैं आपसे कह रहा हूँ कि इसे बहुत जल्दी में मत कीजिए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: No, even otherwise, let the Minister introduce, let the Minister speak and whoever wants to speak, let them speak because we have enough time. Why are you worried? Now, you will be speaking tomorrow. You will be given enough time. I can assure you and nobody can stop Nareshji from speaking in this House. You know every day you are speaking.

श्री नरेश अग्रवाल: सर, ऐसी बात नहीं है। मैं जबर्दस्ती बोलना भी नहीं चाहता हूँ।

MR. DEPUTY CHAIRMAN: So, I think, let us go as per the previous decision. Mr. Minister to move.

The Whistle Blowers Protection (Amendment) Bill, 2015

DR. JITENDRA SINGH: Mr. Deputy Chairman, Sir, I move:

That the Bill to amend the Whistle Blowers Protection Act, 2011, as passed by Lok Sabha, be taken into consideration.